India's share in World Trade

843. SHRI K. VASUDEVA PANI-CKER:

SHRI RAJNI RANJAN SAHU:

Will tlie Minister of COMMERCE be pleased to state:

- (a) whether it is a fact that India's share in world trade has further gone down, if so, what are the details in this regard; and
- (b) what action Government propose to take to increase the country's share in world trade?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHM DUTT): (a) India's percentage share in world from 1980 onwards is as under:—

Calendar year in world exports	Percentage
1980	0-48
1981	
1982 .	0-48
1983	0-48
	0t()
Jan.—	0-41
	d on the data available

in UN Statistical year Book 1979-80 . and UN Monthly Bulletin of Statistics, May, 1986)

(b) With a view to boost our exports, vigorous promotional measures have been taken during the recent These include diversifying our past. production base, modernising pur productive apparatus, strengthening of institutional support, modification periodic revision of our industrial policies fiscal incentive to exporters, etc.

to Questions

Export of fruit, and vegetables

844. SHRI ANAND SHARMA: SHRI BHUBANESHWAR KALITA:

Will the Minister of COMMERCE pleased to state:

- (a) what was the quantity of fruits and vegetables exported by India and the amount of foreign exchange earned thereby during the last three years; and
- (b) whether Government are aware of the difficulties being faced by the exporters of these commodities, if so. What steps have been taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHM DUTT): (a) The quantity of fresh fruits and vegetables exported and the foreign exchange earned therefrom during the last three years was as under:

(0 *.V. in MT-. V 1. R-. c-or)

Item			1983-84 (Provisional)		1984-85 (Provisional)		1985-86 (Provisional)	
			Qty.	Val.	Qty.	Val.	Qty.	Val
Fresh Fruits .	(9)	, 1	20357	15.71	16131	19-35	23285	24.30
Fresh Vegetables (Other than onion)	3		26867	17:13	24308	15 · 62	25840	16: 57
TOTAL		ŀ	47724	32-84	40439	34 - 97	49125	40.87

(b) Yes, Sir. Government has taken a number of measures to increase exports of fresh fruits and vegetables. These include Cash Compensatory Support, which also provides for compensation of cost of transportation, import replenishment to registered exporters, assistance for market development, periodic dialogues with the State Governments and export organisations for increasing production and exports of fruits and vegetables. Increased air cargo capacity has been organised to facilitate their exports especial'y during mango season. Agricultural and processed Food Products Export Development Authority been set up to provide institutional framework for increasing exports of fruit, and vegetables.

Bonded labour

- 845. SHRI KALPNATH RAI: Will the Minister of LABOUR b_e pleased to state:
- (a) whether Government are aware that bonded labour is still prevailing in Delhi and other places and that some bonded labourers were sent to Gulf countries recently; and
- (b) if so, whether any investigations were made in this regard and whether the bonded labourers who were sent abroad ware rescued and rehabilitated?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A SANGMA): (a) The Bonded Labour System has been abolished by throughout the country with law effect • from the 25th October, 1975 under the Bonded Labour System (Abolition) Act, 1976. Under the Act, the responsibility for identification, release and rehabilitation of bonded labourers rests entirely with the State Governments concerned. However, the incidence of bonded labour has been reported from 12 States viz., Andhra Pradesh Bihar. Gujarat, Harvana Karnataka, Kerala, Madhya Pradesh. Maharashtra, Orissa, Rajasthan, Tamil Nadu and Uttar Pradesh. No incidence

of bonded labour has been reported from Delhi. According to the latest reports received from the State Governments, the total number of bonded labourers identified and freed as on 31-3-1986 was 2,05,923 out of which 1,60,268 have been rehabilitated.

Whenever an emigrant worker goes for overseas employment, he goes only after executing a Service Agreement, duly authorised by tlie Protector of Emigrants. No incidence of bonded labourers being sent to Gulf Countries have been brought to the notice of the Government.

(b) Does not arise.

Welfare measures contemplated under the Beedi Workers Welfare Fund

- 846. SHRIMATI RATAN KUMARI: Will the Minister of LABOUR be pleased to state:
- (a) whether it is a fact that the benefits/welfare measures contemplated under the Beedi Workers Welfare Fund are not reaching the actual beedi workers;
- (b) whether it is also a fact tliat there is large scale bungling, misappropriation, misuse and corruption in the office of the Welfare Commissioner Allahabad: and
- (c) if so, whelher Government propose to hold an enquiry into the whole affairs?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR, (SHRI P. A. SANGMA): (a) It is the constant endeavour of the Ministry of Labour that the benefits and welfare measures und Beedi Workers, Welfare Fund Schemes should reach the maximum number of Beedi Workers. For this purpose Identity Card? have ibeen issued to the eligible Beedi workers. More a>nd more workers are being identified for the purpose of issuing of Identity Cards to beedi workers.

(b) and (o) No, Sir. Government have received no such complsinte and, as such, there is no proposal *to* hold any inquijy.